

2. We have gone through the revised Form No. 36 as well as Form for Certificate under sub-section (1) of Section 5 of the Director Tax Vivad Se Vishwas Act, 2020 dated 27.1.2021 issued by the PCIT, Delhi-I, New Delhi wherein the name of the assessee has been mentioned as “**AKS Properties Limited having PAN : AACFA4494J.**” Keeping in view the aforesaid facts and circumstances of the case, we rectify the inadvertent mistake crept in Tribunal’ common order dated 17.02.2021 as under:-

**“ITA Nos. 7745 & 7746/Del/2019
Assessment Years : 2009-10 & 2011-12**

<p>M/S A.K.S. PROPERTIES LTD., 707, INDER PRAKASH BUILDING, 21, BARAKHAMBA ROAD, NEW DELHI – 1 (PAN: AACFA4494J) (Appellant)</p>	<p>Vs. ITO, WARD 1(1), NEW DELHI (Respondent)”</p>
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2. The rest of the contents of the aforesaid Tribunal’s Order dated 17.02.2021 will remain unchanged.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Date: 08.03.2021

SRB

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar